## THE PUNJAB SPECIAL TRIBUNAL (CONTINUANCE) ACT, 1948.

EAST PUNJAB ACT No. XXIX OF 1948.

[Received the assent of His Excellency the Governor on the 4th November, 1948, and first published in the East Punjab Government Gazette (Extraordinary) of Novemebr 9, 1948.].

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affeced by legislation
1948	xxix	The East Punjab Special Tribunal (Continuance) Act, 1948	Amended in part by the Adaptation of Laws Order, 1950 Amended in part by the Punjab XX of 1950 <sup>2</sup> Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

An Act to provide for the continuance of the East Punjab Special Tribunal.

It is hereby enacted as follows:-

- 1. (1) This Act may be called the East Punjab Short title, extent Special Tribunal (Continuance) Act, 1948.
- (2) It extends to the whole of <sup>3</sup>[Union Territory of Chandigarh].

(3) \* \* \* \* 4 \* \* \*

<sup>&</sup>lt;sup>1</sup>For Statement of Objects and Reasons, see East Punjab Government Gazette (Extraordinary), 1948, page 531-DD; for the proceedings in the Assembly, East Punjab Legislative Assembly Debates, Volume III, 1948, pages 63-64.

<sup>&</sup>lt;sup>2</sup>For Statement of Objects and Reasons, see Punjab Government (Extraordinary), 1950, page 812; for proceedings in the Assembly, Legislative Assembly Debates, Volume II, 1950, pages (4) 73—(4) 79.

<sup>&</sup>lt;sup>3</sup>Substituted for the word "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) order, 1968.

<sup>&</sup>lt;sup>4</sup>Sub-scttion (3) which read as under 2"It shall remain in force only up to August 1950" was repealed by Punjab Act XX of 1950.

Definitions.

- 2. In this Act, unless there is anything repugnant in
  - (a) "the Principal Ordinance" means the Criminal Law Amendment Ordinance, 1943:
  - (b) "the Ordinance" means the Punjab Special Tribunals (Continuance) Ordinance, 1946;
  - (c) "the Tribunal" means the Special Tribunal now known as the East Punjab Special Tribunal, Simla, constituted by the Indian Independence (Special Tribunal) Order, 1947.

Continuance the Tribunal'.

- cases allotted to them under the principal Ordinance and not disposed of before the commencement of this Act as the Tribunal had been duly constituted by or under an Act of the <sup>1</sup>[State] Legislature.
  - (2) All provisions of the principal Ordianance except sub-section (2) of section 1 and sub-section (1) of section 5 shall continue in force and apply in relation to the Tribunal and the cases aforesaid, subject to the modification that the powers of the Central Government under clause (b) of section 3, sub-section (3) of section 4, and section 11, shall as from the commencement of this Act be powers of the [State] Government.
  - (3) All notifications issued and all rules made by the Central Government under section 3, sub-section (3) of sections 4 and 11 respectively of the principal Ordinance shall, so far as they apply to the Tribunal, continue in force until superseded or modified by the <sup>1</sup>[Central Government] under this Act.
  - (4) For the avoidance of doubt it is hereby declared that all proceedings held before and all orders issued by the Tribunal under the principal Ordiance or under Punjab Act III of 1947 before the commencement of this Act shall continue to have effect and it shall not be necessary for the Tribunal to recommence any of the said proceedings or reissue any of the said orders.

Repeal of Punjab Act III of 1947. 4. The Punjab Special Tribunals (Continuance) Act, 1947, is hereby repealed.